KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/510/2018/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date: 20.4.2023

: : ENQUIRY REPORT : :

:: Present ::
(S.GOPALAPPA)
I/c Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru

Sub: Departmental Inquiry against (1) Sri.H.V.Harish, the then Chief Officer, Town Municipal Council, Hunsur, Mysuru District, Presently Municipal Commissioner, City Municipal Council, Chintamani and (2) Sri.G.S.Sadashivapa, the then Junior Engineer, Town Municipal Council, Hunsur, Presently Junior Engineer City Municipal Council, Nanjangud, Mysuru District - reg.

Ref: 1. G.O.No.UDD 74 DMK 2018 dated: 5.11.2018.

2.Nomination Order No: UPLOK-2/DE/510/2018 Bangalore dated: 19.11.2018 of Hon'ble Upalokayukta-2

* * ** @ ** * *

This Departmental Inquiry is initiated against (1) Sri.H.V.Harish, the then Chief Officer, Town Municipal Council, Hunsur, Mysuru District, Presently Municipal Commissioner, City Municipal Council, Chintamani and (2) Sri.G.S.Sadashivapa, the then Junior Engineer, Town Municipal Council, Hunsur, Presently Junior

Engineer City Municipal Council, Nanjangud, Mysuru District - (hereinafter referred to as the Delinquent Government Official for short "**DGO-1 and 2**").

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide ordered on 19.11.2018 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs is as under :

ANNEXURE-I
CHARGE

ಆಸನೌ-2 ಆದ ನೀವು –

ಹುಣಸೂರು ನಗರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೆಳಕಂಡಂತ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಅಂದಾಜು ಪಟ್ಟಿಗಳನ್ನು ತಯಾರಿಸಿರುತ್ತೀರಿ.

I. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.172/1C (0.27 A-G) Layout plan development @ Hunsur Town (Sri.H.S.Ramachandra s/o S.Srinivasulu);

II. Estimate for providing CC Drain, Culverts and Mettaling and Asphalting road works @ Hunsur taluk Kasaba hobli Doddahunsur Sy.No.37/6 (0.30 A-G)

Layout plan development @ Hunsur Town (Sri.Nanjunde Gowda s/o Bore Gowda);

III. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.128/3B (0.38 A-G) Layout plan development @ Hunsur Town (Smt.Puttathayamma w/o Bommarayi Gowda);

IV. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.144/1 (0.25 A-G) Layout plan development @ Hunsur Town (Smt.Gowramma w/o Late.Ramaiah);

V. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.124/2A1, 124/2A2 (0.17 A-G) Single Layout plan development @ Hunsur Town (Smt.Gayathri w/o Sathyanarayana);

VI. Mettaling and Asphalting to road and CC Drain at Doddahunsur Sy.No.129/5 & 6 (0.29 & 0.29 A-G) residential layout in Hunsur Town;

VII. Estimate for educational layout development at Doddahunsur Sy.No.257 (2 acres) in Hunsur Town;

VIII. Estimate for providing CC Drain, Culverts, Mettaling and Asphalting road and park development works at Hunsur taluk Kasaba hobli Doddahunsur Sy.No.191(2.5 A-G) Layout plan development @ Hunsur Town (Sri.Jayaram s/o Papaiah);

IX. Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.105/5 (4.2 A-G) Layout plan development @ Hunsur Town (Smt.Papamma w/o Late.T.M.Raju);

X. Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.144/2 (1.26 A-G) Layout plan development @ Hunsur Town (Smt.Yashodamma w/o Chikka Kenchaiah and Sri.Gurulinga s/o Chikka Kenchaiah);

XI. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.129/1 (4.10 A-G) Layout plan development @ Hunsur Town (Smt.Muniyamma);

XII. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.105/2 to 105/4 Layout plan development @ Hunsur Town.

ಆಸನೌ–2 ಆದ ನೀವು ನಗರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಕರ್ನಾಟಕ ಪುರಸಭೆಗಳ (ನಕ್ಷೆ, ಅಂದಾಜು ತಯಾರಿಕೆ ಮತ್ತು ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗಳ) (ತಿದ್ದುಪಡಿ) ನಿಯಮ, 2004ರ ನಿಯಮ 8ನ್ನು ಉಲ್ಲಂಘಿಸಿ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ ತಮಗೆ ಪ್ರದತ್ತವಾಗಿರದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿರುತ್ತೀರಿ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಆಸನೌ–2 ಆದ ನೀವು ಚಲಾಯಿಸಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿರುತ್ತೀರಿ.

2) ಆಸನೌ–1 ಆದ ನೀವು ಮೇಲೆ ಹೇಳಿದ 12 ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಗಳನ್ನು ಪಡೆಯದೇ, ನೀವೇ ಅನುಮೋದಿಸಿ, ಸದರಿ ಅಂದಾಜುಗಳಿಗೆ ಮೇಲ್ವಿಚಾರಣಾ ಶುಲ್ಕವನ್ನು ಪಡೆದು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಆಸನೌ–1 ಆದ ನೀವು ಚಲಾಯಿಸಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE - 2

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಮೈಸೂರು ನಗರ ಸರಸ್ವತಿಪುರಂ ನ್ಯಾಯಾಲಯ ಕಟ್ಟಡದ ಹಿಂಭಾಗ 3ನೇ ಕ್ರಾಸ್, ಪಂಪಾಪತಿ ರಸ್ತೆ #2886ರ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ರಾಮಚಂದ್ರ (ಇನ್ನು ಮುಂದೆ 'ದೂರುದಾರರು' ಎಂದು

ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ರವರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಮೈಸೂರು ಜಿಲ್ಲೆ ಹುಣಸೂರು ನಗರಸಭೆಯ 1) ಹಿಂದಿನ ಪೌರಾಯುಕ್ತರಾಗಿದ್ದ ಶ್ರೀ.ಹೆಚ್.ವಿ.ಹರೀಶ್ (ಪ್ರಸ್ತುತ ಶಿಡ್ಲಘಟ್ಟ ನಗರಸಭೆ) ಮತ್ತು 2) ಕಿರಿಯ ಅಭಿಯಂತರರಾದ ಶ್ರೀ.ಜಿ.ಕೆ.ಎಸ್.[illegible]ಪ್ಪ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆಯದೆ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಆಸನೌ ರವರೇ ಮಂಜೂರು ಮಾಡಿ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಪಡಿಸಿಕೊಂಡಿದ್ದಾರೆಂದು ಹೇಳಿದ್ದಾರೆ.

ದೂರಿಗೆ ಆಸನೌ ರವರುಗಳಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆಸನೌ-1 ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ-

ಕರ್ನಾಟಕ ಸರ್ಕಾರವು ಸುತ್ತೋಲೆ ಸಂ:ನಅಇ/174/ಬೆಮಂಪ್ರಾ/2006 ದಿ:12/11/07ರಂತೆ ಅರ್ಜಿದಾರರುಗಳೇ ಪ್ರಾಧಿಕಾರದ ಇಂಜಿನಿಯರ್, ಸದಸ್ಯರು ನಿಗದಿಪಡಿಸಿರುವ ನಿರ್ದಿಷ್ಟ ತಾಂತ್ರಿಕ ಅಂಶಗಳ ಅನ್ವಯ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಅರ್ಜಿದಾರರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸುವ ಬಗ್ಗೆ ಪತ್ರ ಪಡೆದುಕೊಂಡು ಅನುಮತಿ ನೀಡಲು ಸೂಚಿಸಿರುವುದರಿಂದ ದೂರುದಾರರು ಹೇಳಿರುವಂತೆ 'ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ಅನುಮೋದನೆ ಪಡೆಯದೆ ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಮತ್ತು ಲೋಪ ಎಸಗಿದ್ದಾರೆ' ಎಂದು ಮಾಡಿರುವ ಆಪಾದನೆ ಸುಳ್ಳಾಗಿದೆ. ದೂರಿನಲ್ಲಿ ಹೇಳಿರುವ 12 ಕಾಮಗಾರಿಗಳು ಸಂಬಂಧಿಸಿದ ಮಾಲೀಕರೇ ಸಿವಿಲ್ ಕಾಮಗಾರಿಯನ್ನು ನಿರ್ವಹಿಸುವುದಾಗಿ ಒಪ್ಪಿ ಬರೆದುಕೊಟ್ಟ ಪತ್ರದಂತೆ ಮೇಲ್ವಿಚಾರಣೆ ಶುಲ್ಕವನ್ನು ಪಡೆಯಲಾಗಿದೆ. ಎಲ್ಲಾ ಖಾಸಗಿ ಬಡಾವಣೆಗಳ ಮೂಲಭೂತ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳನ್ನು ಸ್ವತಃ ಅರ್ಜಿದಾರರೇ ಕೈಗೊಂಡಿರುವುದರಿಂದ, ತಾವು ಯಾವುದನ್ನು ಅಭಿವೃದ್ಧಿ ಪಡಿಸದೇ ಇರುವುದರಿಂದ, ಅಧಿಕಾರ ದುರುಪಯೋಗ ಮತ್ತು ಕರ್ತವ್ಯ ಲೋಪ ಆಗಿಲ್ಲ. ಕಾನೂನುಬಾಹಿರವಾಗಿ ಮಾಲೀಕರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಿದ್ದಾರೆ ಎನ್ನುವುದು ಸುಳ್ಳು. ಕರ್ನಾಟಕ ಮುನಿಸಿಪಾಲಿಟೀಸ್ (ಡೆಲಿಗೇಷನ್ ಆಫ್ ಪವರ್ಸ್, ಇತರೆ) ನಿಯಮ, 1973ರ ನಿಯಮ 16(1)ರ ಪ್ರಕಾರ ಅಂದಾಜು ಪಟ್ಟಿ ಮತ್ತು ನಕ್ಷೆಯನ್ನು ತಯಾರಿಸುವುದು ಇಂಜಿನಿಯರ್ ರವರ ಕೆಲಸವಾಗಿದೆ. ದೂರುದಾರರು ದೂರು ಅರ್ಜಿಯಲ್ಲಿ ಹೇಳಿರುವಂತೆ ತಾವು ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಮತ್ತು ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಆಸನೌ–2 ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ –

ದೂರಿನಲ್ಲಿ ಮಾಡಿರುವ ಆಪಾದನೆಗಳನ್ನು ಅಲ್ಲಗಳೆಯುತ್ತಾ, ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಸಂ:ನಅಇ/174/ಬೆಂಮಪ್ರಾ/2006 ದಿ:12/11/07ರಂತೆ ಭೂ ಮಾಲೀಕರೇ ಸಿವಿಲ್ ಕಾಮಗಾರಿಯನ್ನು ಸ್ವತಃ ಕೈಗೊಳ್ಳುವ ಬಗ್ಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದಲ್ಲಿ, ಸಿವಿಲ್ ಕಾಮಗಾರಿಯ ಅಂದಾಜು ವೆಚ್ಚದ ಶೇ.4ರಷ್ಟು ಶುಲ್ಕವನ್ನು ಮೇಲುಸ್ತುವಾರಿ ಶುಲ್ಕವಾಗಿ ಪಾವತಿಸಿಕೊಂಡು ಪ್ರಾಧಿಕಾರದ ಇಂಜಿನಿಯರ್, ಸದಸ್ಯರು ನಿಗದಿಪಡಿಸಿರುವ ನಿರ್ದಿಷ್ಟ ತಾಂತ್ರಿಕ ಅಂಶಗಳ ಅನ್ವಯ ಭೂ ಮಾಲೀಕರಿಂದ ಮೇಲುಸ್ತುವಾರಿ ಶುಲ್ಕ ಪಾವತಿಸಿಕೊಳ್ಳಲಾಗಿದೆ. ಸುತ್ತೋಲೆಯಲ್ಲಿ ಅಂದಾಜು ಪಟ್ಟಿಗಳಿಗೆ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಪಡೆಯಬೇಕೆಂಬ ಅಂಶ ಕಂಡು ಬಂದಿಲ್ಲ. ಆದ್ದರಿಂದ, ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಯನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಪಡೆಯಲಿಲ್ಲ. ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆಯಂತೆ ಕ್ರಮವಹಿಸಲಾಗಿದ್ದು, ಯಾವುದೇ ಕರ್ತವ್ಯ ಲೋಪವಾಗಲೀ, ಅಧಿಕಾರ ದುರ್ಬಳಕೆಯಾಗಲೀ ಆಗಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

ಆಸನೌ ರವರ ಆಕ್ಷೇಪಣೆಗಳಿಗೆ ದೂರುದಾರರಿಂದ ಪ್ರತ್ಯುತ್ತರವನ್ನು ಕೇಳಲಾಗಿ, ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ –

ಆಸನೌ ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಹೇಳಿರುವ ಸರ್ಕಾರಿ ಸುತ್ತೋಲೆ ಸಂ:ನಅಇ/174/ಬೆಂಮಪ್ರಾ/2006 ದಿ:12/11/07ರಲ್ಲಿ ವಿವರಿಸಿದ ವಿಷಯಗಳು ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಮಾತ್ರ ಅನ್ವಯಿಸುತ್ತದೆ. ಸದರಿ ಸುತ್ತೋಲೆಯಲ್ಲಿ ನಗರಸಭೆ ಮತ್ತು ಪುರಸಭೆ ವಿಷಯಗಳನ್ನು ಪ್ರಸ್ತಾಪಿಸಿಲ್ಲ. ಆದಕಾರಣ, ಸದರಿ ಸುತ್ತೋಲೆಯು ನಗರಸಭೆ ಮತ್ತು ಪುರಸಭೆಗಳಿಗೆ ಅನ್ವಯಿಸುವುದಿಲ್ಲ. ದೂರು ಅರ್ಜಿಯ ಖಂಡಿಕೆ–6, ಅನುಬಂಧ–1ರಲ್ಲಿ ಕ್ರಮ ಸಂಖ್ಯೆ.1 ರಿಂದ 12ರಲ್ಲಿ ತಿಳಿಸಿರುವ ಸ್ವತ್ತುಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪುರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ಅನುಮೋದನೆಗಳನ್ನು ಪಡೆಯದೆ ಕಾನೂನುಬಾಹಿರವಾಗಿ ಖಾತೆ ಮಾಡಿದ್ದಾರೆ. ಕ್ರಮ ಸಂಖ್ಯೆ.6 ಮತ್ತು 7ರಲ್ಲಿರುವ ವಸತಿ ವಿನ್ಯಾಸ ಬಡಾವಣೆಗಳಿಗೆ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಅವರೇ ತಯಾರಿಸಿದ್ದಾರೆ. ಆಸನೌ ರವರು ನೀಡಿದ ವಿವರಣೆಗಳು ದಾರಿ ತಪ್ಪಿಸುವಂತಾಗಿದ್ದು, ಆಪಾದನೆಗಳಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ತಪ್ಪು ಮಾಹಿತಿ ನೀಡಿದ್ದಾರೆ. ಕಾರಣ, ಅವರ ವಿರುದ್ಧ ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕೋರಿದ್ದಾರೆ.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

ಕರ್ನಾಟಕ ಪುರಸಭೆಗಳ (ನಕ್ಷೆ, ಅಂದಾಜು ತಯಾರಿಕೆ ಮತ್ತು ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗಳ) (ತಿದ್ದುಪಡಿ) ನಿಯಮ, 2004 [The Karnataka Municipalities (Preparation of Plans & Estimates & Execution of Municipal Works) (Amendment) Rules, 2004 w.e.f.16/11/2004]ರ ಪ್ರಕಾರ `10,000/–ಗಳಿಗೆ ಮೀರಿದ ಅಂದಾಜುಗಳನ್ನು ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ಅನುಮೋದಿಸುವ ಅಧಿಕಾರಗಳು ನಿಯಮ 8ರಲ್ಲಿ ಸೂಚಿಸಿದ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಮಾತ್ರವಿದೆ. ಹುಣಸೂರು ಪುರಸಭೆಯಲ್ಲಿ `10,000/–ಕ್ಕಿಂತ ಮೀರಿದ ಅಭಿವೃದ್ಧಿ ಕಾರ್ಯಗಳ ಸಿವಿಲ್ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಗಳನ್ನು ಪುರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರಾಗಿದ್ದ ಆಸನೌ–2 ರವರು ತಯಾರಿಸಿದ್ದಾರೆ ಹಾಗೂ ಸದರಿ ಅಂದಾಜುಗಳನ್ನು ನಿಯಮ ಉಲ್ಲಂಘನೆ ಹಾಗೂ ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಪಡಿಸಿಕೊಂಡು ಮಾಡಿದ್ದಾರೆಂದು ದೂರುದಾರರು ಹೇಳಿದ್ದು, ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ವಿವರಗಳನ್ನು ದೂರುದಾರರು ದೂರಿನ ಅನುಬಂಧ–1ರಲ್ಲಿ ಹೇಳಿದ್ದಾರೆ. ಸದರಿ ಎಲ್ಲಾ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಆಸನೌ–2 ರವರು ತಯಾರಿಸಿರುತ್ತಾರೆಂದು ದೂರಿನಲ್ಲಿ ಹೇಳಲಾಗಿದ್ದು, ಆ ಎಲ್ಲಾ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಮೊಬಲಗು `10,000/–ಕ್ಕಿಂತ ಮೇಲ್ಪಟ್ಟಿರುವುದು ಕಂಡು ಬಂದಿದೆ;

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಸಂ:ನಅಇ/174/ಬೆಂಮಪ್ರಾ/2006 ದಿ:12/11/07ರಂತೆ ಕ್ರಮ ವಹಿಸಿ ನಿರ್ದಿಷ್ಟ ತಾಂತ್ರಿಕ ಅಂಶಗಳನ್ವಯ ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಅರ್ಜಿದಾರರಿಂದ ಕಾಮಗಾರಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸುವ ಬಗ್ಗೆ ಪತ್ರ ಪಡೆದುಕೊಂಡು ಅನುಮತಿ ನೀಡಲು ಸೂಚಿಸಿರುವುದರಿಂದ, ದೂರುದಾರರು ಹೇಳಿದಂತೆ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ಅನುಮೋದನೆ ಪಡೆಯದೇ ಅಧಿಕಾರ ದುರ್ಬಳಕೆ ಮತ್ತು ಲೋಪ ಎಸಗಿದ್ದಾರೆಂದು ಮಾಡಿರುವ ಆಪಾದನೆಗಳು ಸುಳ್ಳೆಂದು ಆಸನೌ ರವರು ತಮ್ಮ ನಿಲುವನ್ನು ಸಮರ್ಥಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಸದರಿ ಸರ್ಕಾರದ ಸುತ್ತೋಲೆ ಕರ್ನಾಟಕ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ ಮತ್ತು ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಅನ್ವಯವಾಗುತ್ತದೆಯೇ ಹೊರತು, ಆ ಸುತ್ತೋಲೆಯಲ್ಲಿ ಎಲ್ಲಿಯೂ ಸಹ ನಗರಸಭೆ, ಪುರಸಭೆಗಳ ವಿಷಯಗಳನ್ನು ಪ್ರಸ್ತಾಪಿಸಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ಆ ಸುತ್ತೋಲೆಯು ಕರ್ನಾಟಕ ನಗರಾಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರ

ಮತ್ತು ಕರ್ನಾಟಕ ನಗರ ಮತ್ತು ಗ್ರಾಮಾಂತರ ಯೋಜನಾ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಮಾತ್ರ ಅನ್ವಯಿಸುವುದು ಕಂಡು ಬಂದಿದೆ;

ದೂರಿನಲ್ಲಿ ಹೇಳಲಾದ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜು ಪಟ್ಟಿಗಳನ್ನು ಆಸನೌ–2 ರವರು ತಯಾರಿಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಸದರಿ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳು ಈ ಕೆಳಕಂಡಂತಿದೆ –

- Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.172/1C (0.27 A-G) Layout plan development @ Hunsur Town (Sri.H.S.Ramachandra s/o S.Srinivasulu);
- Estimate for providing CC Drain, Culverts and Mettaling and Asphalting road works @ Hunsur taluk Kasaba hobli Doddahunsur Sy.No.37/6 (0.30 A-G) Layout plan development @ Hunsur Town (Sri.Nanjunde Gowda s/o Bore Gowda);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.128/3B (0.38 A-G) Layout plan development @ Hunsur Town (Smt.Puttathayamma w/o Bommarayi Gowda);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.144/1 (0.25 A-G) Layout plan development @ Hunsur Town (Smt.Gowramma w/o Late.Ramaiah);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.124/2A1, 124/2A2 (0.17 A-G) Single Layout plan development @ Hunsur Town (Smt.Gayathri w/o Sathyanarayana);

- Mettaling and Asphalting to road and CC Drain at Doddahunsur Sy.No.129/5 & 6 (0.29 & 0.29 A-G) residential layout in Hunsur Town;
- Estimate for educational layout development at Doddahunsur Sy.No.257 (2 acres) in Hunsur Town;
- Estimate for providing CC Drain, Culverts, Mettaling and Asphalting road and park development works at Hunsur taluk Kasaba hobli Doddahunsur Sy.No.191(2.5 A-G) Layout plan development @ Hunsur Town (Sri.Jayaram s/o Papaiah);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.105/5 (4.2 A-G) Layout plan development @ Hunsur Town (Smt.Papamma w/o Late.T.M.Raju);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.144/2 (1.26 A-G) Layout plan development @ Hunsur Town (Smt.Yashodamma w/o Chikka Kenchaiah and Sri.Gurulinga s/o Chikka Kenchaiah);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.129/1 (4.10 A-G) Layout plan development @ Hunsur Town (Smt.Muniyamma);
- Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.105/2 to 105/4 Layout plan development @ Hunsur Town.

ಈ ಮೊದಲೇ ಹೇಳಿದಂತೆ ಸದರಿಯವರು ನಗರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಕರ್ನಾಟಕ ಪುರಸಭೆಗಳ (ನಕ್ಷೆ, ಅಂದಾಜು ತಯಾರಿಕೆ ಮತ್ತು ಕಾಮಗಾರಿ

ನಿರ್ವಹಣೆಗಳ) (ತಿದ್ದುಪಡಿ) ನಿಯಮ, 2004ರ ನಿಯಮ 8ನ್ನು ಉಲ್ಲಂಘಿಸಿ ತಮಗೆ ಪ್ರದತ್ತವಾಗಿರದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ಆಸನೌ–1 ರವರು ಮೇಲೆ ಹೇಳಿದ 12 ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಗಳನ್ನು ಪಡೆಯದೇ, ಅವರೇ ಅನುಮೋದಿಸಿ, ಸದರಿ ಅಂದಾಜುಗಳಿಗೆ ಮೇಲ್ವಿಚಾರಣಾ ಶುಲ್ಕವನ್ನು ಪಡೆದಿದ್ದಾರೆ. ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಆಸನೌ ರವರುಗಳು ಚಲಾಯಿಸಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಆಸನೌ ರವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆಸನೌ ರವರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14–ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು–9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charge was issued to the DGO-1 and 2 calling upon them to appear before this authority and to submit written statement.

6. The DGOs appeared before this inquiry authority in pursuance to the service of the Article of charges. In FOS plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry. Thereafter, they submitted written statement.

7. DGO-1 & 2 submitted written statement denying the allegations leveled against them. The allegations against them have been made on the basis of a complaint filed by a person named Ramachandra to the Hon'ble Lokayukta, and the complainant has made false allegations against them and others by misinterpreting the relevant Acts, Rules and Government Circulars. There is no bonafides in the complaint filed by the complainant. The action taken by them in the complaint and in the files mentioned in the charge sheet is in accordance with the Act and Rules. There is no illegality/violation of rules. With these grounds, they prayed to drop the charges leveled against them.

8. The disciplinary authority has examined the complainant Sri.Ramachandru S/o Late Lingappa Retd., Municipal Employee Mysore as PW.1 and got marked documents as **Ex.P-1 to ExP-4.**

9. Thereafter, second oral statements of DGOs were recorded. Opportunity was provided to DGOs to adduce evidence and DGO-1 Sri.H.V.Harish, the then Chief Officer, Town Municipal Council, Hunsur, Mysuru District has got examined himself as DW-1 and got

marked the document as **Ex.D-1.** Questionaire under section 11 (18) KCS (CCA) Rules 1957 of DGO-2 has been recorded on 13.2.2023.

10. Heard the submissions of Presenting Officer and DGOs submitted written arguments. Perused the entire records. The only point that arise for my consideration is:

1. **Whether the Disciplinary Authority proves the charge framed against the DGOs ?**

My finding on the above point is in **AFFIRMATIVE** for the following:

REASONS

11. According to PW-1 in Hunsur Town many private persons have formed private layouts. DGO-1 and 2 while providing CC drains, mettling and asphalting to the roads in twelve layouts estimated the cost beyond their limits. As per Karnataka Municipality (Preparation of Plan and Estimates and Execution of Municipal Works) (Amendment) Rules 2012, Junior Engineer TMC has got limitation to prepare estimate for only Rs. 10,000/- for each work. If it is for above Rs.10,000/- he had to submit the estimate to the O/o District Commissioner, Technical Branch and to obtain technical sanction. But DGO-2 has not obtained such sanction for the estimate involved more than Rs. 10,000/-. DGO-1 without obtaining Technical sanction form the District Commissioner has approved the estimate submitted by DGO-1.

Further PW-1 has deposed that it was the duty of DGO-1 to obtain Technical sanction form the District Commissioner on the estimate submitted by the Junior Engineer. The DGO-2 had collected

the establishment of tools and plans charges of Rupees 4% from the owners of land beyond his powers. DGO-1 has not obtained completion report from the Competent Authority, Water Supply Board after completion of formation of the layout. DGO-1 has changed khatha in favour of the owners in respect of twelve layouts. Therefore he has lodged the complaint and filed the rejoinder as per Ex.P-1 to Ex.P-4.

12. In the cross examination PW-1 admits that the twelve allegations made by him are pertaining to the private layout. He admits that it is a private layout. He admits that for private layout work city municipal council has not spent any amount out of their funds. PW-1 has deposed that Junior Engineer, CMC had to prepare an estimate for private layout development work. Junior Engineer DGO-2 has prepared the estimate. PW-1 admits that DGO-2 has not approved the estimate. PW-1 denies that since the works were carried out of private funds, the Karnataka Municipalities (Preparation for Plan and Estimate and Execution of Municipal Works Rules 1966 do not apply to these works.

13. PW-1 for the suggestion that DGO-1 is not responsible to prepare the sketch, he has deposed that sketch will not be prepared in these works. PW-1 denies that violating the circular, illegally he has issued notices. PW-1 denies that DGO-1 has not committed any dereliction of duty and he has filed false complaint in order to harass DGO-1. It may be true that another complaint filed against DGOs was dismissed. He denies that the DGO-1 was having power to give sanction to the works worth up to Rs. 50 lakhs.

14. According to DW-1 the complainant has filed a false frivolous, and vexatious complaint. The action initiated by him are in accordance with Law as per the rules and regulations. There is no violation of any of the provisions and procedures. He has not misused the powers while discharging the duty and not committed any dereliction of duty. Similar complaint was filed by the complainant in No.UPLOK/MYS -26/2016 before DRE-4 and the said complaint was closed as not substantiated. He has not committed any offence. Hence prays to exonerate from the charges. DW-1 has produced the copy of note sheet Ex.D-1

15. In the cross examination DW-1 has deposed that from January 2017 for about 4 years he has worked as Chief Officer in Hunsuru Town Municipality at that time DGO-2 was working as JE. DW-1 admits that DGO-2 has prepared the estimates for twelve works mentioned in the AOC. DW-1 denies that DGO-2 had no power to prepare the estimates. DW-1 admits that as per the circular while preparing the estimate technical verification and technical approval was to be obtained. For the suggestion that while preparing estimate for twelve works without obtaining technical verification and technical approval he has given sanction, DW-1 has deposed that he has done the same according to the circular. DW-1 has denied without the approval of higher authority himself has given the approval and thereby has committed dereliction of duty.

16. DGO-2 has not led the defence evidence, hence the questioner of DGO-2 is recorded. DGO-2 has denied the questions. As admitted by DGOs

(1) estimate for providing CC drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.172/1C measuring 27 guntas Layout plan development @ Hunsur Town was prepared.

(2) Estimate was prepared for providing CC Drain, Culverts and Mettaling and Asphalting road works @ Hunsur taluk Kasaba hobli Doddahunsur Sy.No.37/6 measuring 30 guntas Layout plan development @ Hunsur Town

(3) Estimate was prepared for providing CC Drain, Mettaling and Asphalting road to Dodda Hunsur Sy.No.128/3B measuring 38 guntas Layout plan development @ Hunsur Town

(4) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.144/1 measuring 25 guntas Layout plan development @ Hunsur Town

(5) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.124/2A1, 124/2A2 measuring 17 guntas Single Layout plan development @ Hunsur Town

(6) Estimate was prepared for mettaling and asphalting to road and CC Drain at Doddahunsur Sy.No.129/5 & 6 measuring 0.29 guntas & 0.29 guntas residential layout in Hunsur Town;

(7) Estimate was prepared for educational layout development at Doddahunsur Sy.No.257 measuring 2 acres in Hunsur Town;

(8) Estimate was prepared for providing CC Drain, Culverts, Mettaling and Asphalting road and park development works at Hunsur

taluk Kasaba hobli Doddahunsur Sy.No.191 measuring 2acres 5 guntas Layout plan development @ Hunsur Town

(9) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.105/5 measuring 4acres 2 guntas Layout plan development @ Hunsur Town

(10) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.144/2 measuring 1acre 26 guntas Layout plan development @ Hunsur Town

(11) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.129/1 measuring 4 acres 10 guntas Layout plan development @ Hunsur Town

(12) Estimate was prepared for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.105/2 to 105/4 Layout plan development @ Hunsur Town.

17. As per Rule -8 of Karnataka Municipalities (preparation of plans and estimates and execution of municipal works) (amendment) rules -2004, the Junior Engineer of Municipalities has power upto Rs. 10 thousands and not more than that. DW-1 in the cross examination admits that DGO-2 has prepared the estimate for all twelve works. Further DW-1 admits that at the time of preparing estimates Technical verification and Technical approval was to be taken. But the DGOs have no power to give sanction without the approval of higher authorities. Thereby the DGOs-2 violating Rule -8 of Karnataka Municipalities (preparation of plans and estimates and execution of municipal works) (amendment) rules -2004 prepared the estimates regarding the above said works. The DGO -1 without

obtaining Technical verification and technical approval from the higher authority has given sanction by collecting maintenance charges. Thereby DGO-1 and 2 has committed dereliction of duty.

18. Therefore, overall examination of the evidence on record shows that the disciplinary authority has established the charge No.1 to 12 leveled against DGOs 1 and 2. Hence, I proceed to record the following:-

FINDINGS

19. The Disciplinary Authority has proved the charges No.1 to 12 leveled against DGOs 1 and 2. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

20. The date of retirement of DGO- 1 is 31.1.2021 & DGO-2 is 30.4.2030.

sd/-

(S.GOPALAPPA)
I/c Additional Registrar Enquiries-9
Karnataka Lokayukta, Bengaluru.

i)List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri.Ramachandru S/o Late Lingappa Retd., Municipal Employee Mysore

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P 1	Ex.P-1 is the detailed complaint dtd: 2.1.2016 submitted by PW-1 in Karnataka Lokayukta office.
Ex.P 2 & 3	Ex.p-2 and 3 are the complaint in form No. 1 and 3 dated: 2.1.2016 submitted by PW-1 in Karnataka Lokayukta office.
Ex.P-4	Ex.p-4 is the rejoinder dtd: 20.2.2017 submitted by PW-1

iii) List of witnesses examined on behalf of DGOs

DW-1	DGO-1 Sri.H.V.Harish, the then Chief Officer, Town Municipal Council, Hunsur, Mysuru District

iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is the office order sheet in case No. compt/UPLOK/MYS/26/2016

sd/-

(S.GOPALAPPA)
I/c Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.

ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ

ಸಂ: **ಉಪಲೋಕ್**–2/ಇವಿ.510/2018/ಅನಿವಿ.9

ಬಹುಮಹಡಿ ಕಟ್ಟಡ,
ಡಾ.ಬಿ.ಆರ್.ಅಂಬೇಡ್ಕರ್ ವೀದಿ,
ಬೆಂಗಳೂರು,ದಿ.26.04.2023.

ಶಿಫಾರಸ್ಸು

ವಿಷಯ:– (1) ಶ್ರೀ ಹೆಚ್.ವಿ.ಹರೀಶ್, ಅಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಮತ್ತು (2) ಶ್ರೀ ಜಿ.ಎಸ್.ಸದಾಶಿವಪ್ಪ, ಅಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಟ್ಟಣ ಪಂಚಾಯತಿ, ಹುಣಸೂರು, ಮೈಸೂರು ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಕುರಿತು.

ಉಲ್ಲೇಖ:–1. ಸರ್ಕಾರದ ಆದೇಶ ಸಂ.ನಅಇ 74 ಡಿಎಂಕೆ 2018 ದಿ.05.11.2018.

2. ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂ. **ಉಪಲೋಕ್**–2/ಇವಿ.510/2018 ದಿನಾಂಕ 19.11.2018.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿದ ವಿಚಾರಣಾ ವರದಿ ದಿ.20.04.2023.

ಸರ್ಕಾರವು ದಿ. 25.10.2016ರ ಸರ್ಕಾರಿ ಆದೇಶದನ್ವಯ (1) ಶ್ರೀ ಹೆಚ್.ವಿ.ಹರೀಶ್, ಅಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಮತ್ತು (2) ಶ್ರೀ ಜಿ.ಎಸ್.ಸದಾಶಿವಪ್ಪ, ಅಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಟ್ಟಣ ಪಂಚಾಯತಿ, ಹುಣಸೂರು, ಮೈಸೂರು ಜಿಲ್ಲೆ, (ಇನ್ನು ಮುಂದೆ ಕ್ರಮವಾಗಿ ' 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು' ಎಂದು

ಉಲ್ಲೇಖಿಸಲಾಗುವುದು)ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಪ್ರಕರಣವನ್ನು ಉಪಲೋಕಾಯುಕ್ತರಿಗೆ ವಹಿಸಿರುತ್ತದೆ.

2. ಈ ಸಂಸ್ಥೆಯು ನಾಮ ನಿರ್ದೇಶನ ಆದೇಶ ಸಂಖ್ಯೆ: **ಉಪಲೋಕ್**–2/ಇವಿ.510/2018 ದಿನಾಂಕ 19.11.2018ರನ್ವಯ ಅಪರ ನಿಬಂಧಕರು ವಿಚಾರಣೆ–9 ಇವರನ್ನು ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳನ್ನಾಗಿ ನೇಮಿಸಿ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ, ಸದರಿ ಆರೋಪಗಳ ಕುರಿತಂತೆ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ನಾಮ ನಿರ್ದೇಶನ ಮಾಡಿರುತ್ತದೆ.

3. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಈ ಕೆಳಕಂಡಂತೆ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿರುತ್ತಾರೆ.

" ಆಸನೌ–2 ಆದ ನೀವು –

ಹುಣಸೂರು ನಗರಸಭೆ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೆಳಕಂಡಂತ ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳಿಗೆ ಅಂದಾಜು ಪಟ್ಟಿಗಳನ್ನು ತಯಾರಿಸಿರುತ್ತೀರಿ.

I. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.172/1C (0.27 A-G) Layout plan development @ Hunsur Town (Sri.H.S.Ramachandra s/o S.Srinivasulu);

II. Estimate for providing CC Drain, Culverts and Mettaling and Asphalting road works @ Hunsur taluk Kasaba hobli Doddahunsur Sy.No.37/6 (0.30 A-G) Layout plan development @ Hunsur Town (Sri.Nanjunde Gowda s/o Bore Gowda);

III. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.128/3B (0.38 A-G) Layout plan development @ Hunsur Town (Smt.Puttathayamma w/o Bommarayi Gowda);

IV. Estimate for providing CC Drain and Mettaling and Asphalting road to Dodda Hunsur Sy.No.144/1 (0.25 A-G) Layout plan development @ Hunsur Town (Smt.Gowramma w/o Late.Ramaiah);

V. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.124/2A1, 124/2A2 (0.17 A-G) Single Layout plan development @ Hunsur Town (Smt.Gayathri w/o Sathyanarayana);

VI. Metalling and Asphalting to road and CC Drain at Doddahunsur Sy.No.129/5 & 6 (0.29 & 0.29 A-G) residential layout in Hunsur Town;

VII. Estimate for educational layout development at Doddahunsur Sy.No.257 (2 acres) in Hunsur Town;

VIII. Estimate for providing CC Drain, Culverts, Metalling and Asphalting road and park development works at Hunsur taluk Kasaba hobli Doddahunsur Sy.No.191(2.5 A-G) Layout plan development @ Hunsur Town (Sri.Jayaram s/o Papaiah);

IX. Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.105/5 (4.2 A-G) Layout plan development @ Hunsur Town (Smt.Papamma w/o Late.T.M.Raju);

X. Estimate for providing CC Drain and Mettaling and Asphalting road to Doddahunsur Sy.No.144/2 (1.26 A-G) Layout plan development @ Hunsur Town (Smt.Yashodamma w/o Chikka Kenchaiah and Sri.Gurulinga s/o Chikka Kenchaiah);

XI. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.129/1 (4.10 A-G) Layout plan development @ Hunsur Town (Smt.Muniyamma);

XII. Estimate for providing CC Drain and Mettaling and Asphalting road to Mookanahalli Sy.No.105/2 to 105/4 Layout plan development @ Hunsur Town.

ಆಸನೌ–2 ಆದ ನೀವು ನಗರಸಭೆಯ ಕಿರಿಯ ಅಭಿಯಂತರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ಕರ್ನಾಟಕ ಪುರಸಭೆಗಳ (ನಕ್ಷೆ, ಅಂದಾಜು ತಯಾರಿಕೆ ಮತ್ತು ಕಾಮಗಾರಿ ನಿರ್ವಹಣೆಗಳ) (ತಿದ್ದುಪಡಿ) ನಿಯಮ, 2004ರ ನಿಯಮ 8ನ್ನು ಉಲ್ಲಂಘಿಸಿ ಮೇಲೆ ಹೇಳಿದ ಕಾಮಗಾರಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಅಂದಾಜು ಪಟ್ಟಿಯನ್ನು ತಯಾರಿಸಿ ತಮಗೆ ಪ್ರದತ್ತವಾಗಿರದ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿರುತ್ತೀರಿ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಆಸನೌ–2 ಆದ ನೀವು ಚಲಾಯಿಸಿ ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿರುತ್ತೀರಿ.

2) ಆಸನೌ–1 ಆದ ನೀವು ಮೇಲೆ ಹೇಳಿದ 12 ಅಭಿವೃದ್ಧಿ ಕಾಮಗಾರಿಗಳ ಅಂದಾಜುಗಳನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ತಾಂತ್ರಿಕ ಪರಿಶೀಲನೆ ಮತ್ತು ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿಗಳನ್ನು ಪಡೆಯದೇ, ನೀವೇ ಅನುಮೋದಿಸಿ, ಸದರಿ ಅಂದಾಜುಗಳಿಗೆ **ಮೇಲ್ವಿಚಾರಣಾ** ಶುಲ್ಕವನ್ನು ಪಡದು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಗಳಿಗೆ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರವನ್ನು ಆಸನೌ–1 ಆದ ನೀವು ಚಲಾಯಿಸಿ ಕರ್ತವ್ಯ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ.

ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ. ”

4. ವಿಚಾರಣಾಧಿಕಾರಿಗಳಾದ ಅಪರ ನಿಬಂಧಕರು–ವಿಚಾರಣೆ–9 ಇವರು ಸುದೀರ್ಘ ವಿಚಾರಣೆ ನಡೆಸಿ, ಹಾಜರುಪಡಿಸಲಾದ ದಾಖಲೆಗಳನ್ನು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವಿ.ಹರೀಶ್, ಅಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಮತ್ತು ಶ್ರೀ ಜಿ.ಎಸ್.ಸದಾಶಿವಪ್ಪ, ಅಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಟ್ಟಣ ಪಂಚಾಯತಿ, ಹುಣಸೂರು, ಮೈಸೂರು ಜಿಲ್ಲೆ, ಅವರ ವಿರುದ್ಧ ಹೊರಿಸಲಾದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸುವಲ್ಲಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು 'ಸಫಲವಾಗಿರುತ್ತದೆ' ಎಂದು ವರದಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ.

5. ವಿಚಾರಣಾ ವರದಿ, ಸಾಕ್ಷಿದಾರರ ಹೇಳಿಕೆಗಳು ಹಾಗೂ ಹಾಜರುಪಡಿಸಿರುವ/ಗುರುತಿಸಿರುವ ಎಲ್ಲಾ ದಾಖಲೆಗಳನ್ನು, ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಶಿಸ್ತು ಪ್ರಾದಿಕಾರವು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧದ ಆರೋಪಗಳನ್ನು ಸಾಬೀತುಪಡಿಸಲು ಓರ್ವ ಸಾಕ್ಷಿದಾರರನ್ನು ಪ್ರಾ.ಸಾ. 1 ಎಂದು ಸಾಕ್ಷಿ ನುಡಿಸಿ, ಪಿ.1ರಿಂದ ಪಿ.4ರವರೆಗಿನ ದಾಖಲೆಗಳನ್ನು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ಪರವಾಗಿ ತಮ್ಮನ್ನು ಡಿಡಬ್ಲ್ಯೂ.1 ಎಂದು ವಿಚಾರಣೆಗೊಳಪಡಿಸಿಕೊಂಡಿದ್ದು, ಒಂದು ದಾಖಲೆಯನ್ನು ಡಿ.1 ಎಂದು ಗುರ್ತಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ತಮ್ಮ ವಿರುದ್ಧದ ದೋಷಾರೋಪಣೆಗಳನ್ನು ಅಲ್ಲಗಳೆದಿದ್ದರೂ ಸಹಾ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರದ ಪರವಾಗಿ ಗುರ್ತಿಸಿಕೊಂಡಿರುವ ದಾಖಲೆಗಳು ಹಾಗೂ ಸಾಕ್ಷಿಗಳ ಹೇಳಿಕೆಗಳಿಂದ 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಆದುದರಿಂದ ವಿಚಾರಣಾ ಅಧಿಕಾರಿಗಳ ವರದಿಯನ್ನು ಅಂಗೀಕರಿಸಲು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

6. ವಿಚಾರಣಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ದಾಖಲೆಗಳನ್ವಯ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ನಿವೃತ್ತಿ ದಿನಾಂಕಗಳು ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

(i) ಶ್ರೀ ಹೆಚ್.ವಿ.ಹರೀಶ್, ಅಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ದಿನಾಂಕ 31.01.2021 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಿರುತ್ತಾರೆ.

(ii) ಶ್ರೀ ಜಿ.ಎಸ್.ಸದಾಶಿವಪ್ಪ, ಅಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ದಿನಾಂಕ 30.04.2030 ರಂದು ನಿವೃತ್ತಿ ಹೊಂದಲಿದ್ದಾರೆ.

7. ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ ಸಾಬೀತಾದ ಆರೋಪಗಳ ತೀವ್ರತೆಗನುಗುಣವಾಗಿ, ಈ ಕೆಳಕಂಡಂತೆ ದಂಡನೆ ವಿಧಿಸಲು ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದೆ.

(i) '1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಹೆಚ್.ವಿ.ಹರೀಶ್, ಅಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ಇವರ ಪಿಂಚಣಿಯಿಂದ ಶೇ.05(ಐದು)ನ್ನು ಒಂದು ವರ್ಷದ ಅವಧಿಗೆ ತಡೆಹಿಡಿಯುವುದು';

(ii) '2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಜಿ.ಎಸ್.ಸದಾಶಿವಪ್ಪ, ಅಂದಿನ ಕಿರಿಯ ಅಭಿಯಂತರರು, ಪಟ್ಟಣ ಪಂಚಾಯತಿ, ಹುಣಸೂರು, ಮೈಸೂರು ಜಿಲ್ಲೆ, ಇವರ ಮುಂದಿನ ಒಂದು ವಾರ್ಷಿಕ ವೇತನ ಬಡ್ತಿಯನ್ನು ಸಂಚಿತ ಪರಿಣಾಮ ರಹಿತವಾಗಿ ತಡೆಹಿಡಿಯುವುದು.'

8. ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಈ ಪ್ರಕರಣದಲ್ಲಿ ವಿಚಾರಣಾ ವರದಿ ಹಾಗೂ ಶಿಫಾರಸ್ಸಿನನ್ವಯ ಕೈಗೊಂಡ ಕ್ರಮದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಕೋರಲಾಗಿದೆ.

9. ಸಂಬಂಧಪಟ್ಟ ದಾಖಲೆಗಳನ್ನು ಲಗತ್ತಿಸಿದೆ.

20/4/23

(ನ್ಯಾಯಮೂರ್ತಿ ಕೆ.ಎನ್.ಫಣೀಂದ್ರ)
ಉಪಲೋಕಾಯುಕ್ತ,
ಕರ್ನಾಟಕ ರಾಜ್ಯ.